



## **TAMIL NADU LEGISLATIVE ASSEMBLY**

**FOURTH ASSEMBLY-SEVENTH SESSION-SECOND MEETING**

**(25th February to 9th April 1970)**

## **RESUME**

**June 1970**

**Legislative Assembly Department  
Fort St. George, Madras-9**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

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**FOURTH ASSEMBLY - SEVENTH SESSION-SECOND MEETING**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
ASSEMBLY FROM 25th FEBRUARY TO 9th APRIL 1970**

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The Second Meeting of the Seventh Session of the Fourth Legislative Assembly commenced on 25th February 1970 and adjourned sine die on the 9th April 1970.

**I. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly met for 34 days during the period from (25th February to 9th April 1970) and in terms of hours it sat for 158 hours and 04 minutes.

**II. CONDOLENCE RESOLUTIONS**

On 25th February 1970, the Hon.Thiru. V. R. Nudunchezhiyan, Minister for Education and Health, moved the following Condolence Resolutions and the same was adopted unanimously:-

"This House expresses its profound grief at the sad and sudden demise on 9th February 1970, of Thiru. D. S. Authimoolam, a sitting member representing Cheranmahadevi Constituency. He was also a member of this House during 1957-62 representing Kadayam Constituency.

This House conveys its deep sympathy and condolences to Thirumathi Authimoolam and other member of the bereaved family".

**III. OBITUARY REFERENCES**

(i) On 25th February 1970, Hon. Speaker referred to the demise of Thiru. K.S. Abdul Azeez, former M.L.A., on 12th February 1970.

As a mark of respect to the deceased, the House stood in silence for a minute.

(ii) On 14th March 1970, the Hon. Speaker referred to the demise on 9th March 1970 of Thiru. S. Ramanathan, a former Member of the Legislative Assembly and a former Minister of the Government of the then Composite Madras State. The Members stood in silence for a minute as a mark of respect to the deceased, and the House adjourned for 15 minutes.

(iii) On 20th March 1970, the Hon. Speaker referred to the demise on 28th January 1970 of Thiru. P. Veerappa Gounder, a former M.L.A., representing Tindivanam Constituency from 1957 to 1962.

The House stood in silence for a minute as a mark of respect to the deceased.

#### **IV. QUESTIONS**

During the period 624 Starred Questions and 5 Short Notice Questions were answered on the floor of the House. Answers to 64 Unstarred Questions were laid on the Table of the House.

#### **V. STATEMENT BY THE MINISTER**

On 17th March 1970, Hon. Thiru. P. U. Shanmugam, Minister for Food and Commercial Taxes made a statement correcting the answer given to a supplementary question put by Thiru. N. Veeraswamy, to question No.109, answered on the floor of the House on 25th August 1969.

## VI. ADJOURNMENT MOTIONS.

During the period under review 34 notices of motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same.

<i>Serial Number.</i>	<i>Date.</i>	<i>Name of the member.</i>	<i>Subject - matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	28th February 1970.	Dr. H. V. Hande,	To discuss about the decision of the Mysore-Government to construct Hemavathi and Suranavathi dams across the tributaries of Cauvery.
2.	Do.	Dr.H.V. Hande and Thiru .N.S.V. Chithan.	To discuss about the attack on a group of farmers of Madurai by a thousand strong crowd at Malleswaram, Bangalore on Saturday, the 31st January 1970.
3.	2nd March 1970.	Thiru. K. Ramamoorthi.	To discuss the "work-to-rule" policy that is being followed by the Engineers and Employees of the Tamil Nadu Electricity Board.
4.	Do.	Thiru. J. James and Thiru. N.S.V. Chithan.	To discuss about the alleged Police excess at Cuddalore on 1st February 1970, of indiscriminate lathi charge on Thiru M. Ethirajalu, M.L.C., and on several innocent people causing serious injuries to them while they were in the Cuddalore district Congress Committee Office, etc.
5.	2nd March 1970	Thiru .C. Govindarajan.	To discuss about the increase in the cost of living and in the prices of essential articles during the last two months by 30 more points, etc.
6.	3rd March 1970.	Dr. H.V. Hande.	To discuss about the statement made in the Mysore Assembly by the Chief Minister of Mysore in regard to the implementation of 1924 Agreemtn on the utilisation of Cauvery waters.

<i>Serial Number.</i> (1)	<i>Date.</i> (2)	<i>Name of the member.</i> (3)	<i>Subject - matter.</i> (4)
7.	4th March 1970.	Thirumathi. K.P. Janakiammal.	To discuss about the alleged grave situation prevailing in Kulamangalam village in Madurai district as a result of the trouble between the President of the Panchayat Board and certain agriculturists in that village and the promulgation of section 144 in that area, etc.
8.	Do.	Thiru .T. Martin	To discuss about the alleged unrest created among the Tamilians as well as South Indians, by the Shiv Sena indulging in throwing stones on the hotels run by the Tamilians, etc.
9.	Do.	Do.	To discuss about the Ceylon Government's Regulation affecting entry of all Tamil Catholics who desire to participate in the celebrations of the St. Anthony's Church in the "Kachatheevu" belonging to India.
10.	5th March 1970.	Thiru. .M. Surendran	To discuss about the hardship experienced by the poor cobblers, etc. inhabiting Block 65 in Mettur Township area for a number of years due to removal of their huts by the Town Planning Officials with the help of Police, without providing alternative accommodations, etc.
11.	5th March 1970.	Thiru. V. K. Kothandaraman.	To discuss about the alleged police excess on the night of 19th February 1970 in Maniapattu village of Gudiyatham taluk, North Arcot district.
12.	6th March 1970.	Thiru. R. Karuppiah and Thiru. V. Swaminathan.	To discuss about the statement made by the Chief Minister of Mysore, namely that the work connected with Hemavathi Project will continue and the serious consequences thereof.

<i>Serial Number.</i> (1)	<i>Date.</i> (2)	<i>Name of the member.</i> (3)	<i>Subject - matter.</i> (4)
13.	Do.	Thiru. K. Ramamoorthi	To discuss about the decision of the Mysore Government to go ahead with the construction of the Cauvery Projects and the consequences thereof in Tamil Nadu.
14.	Do.	Dr. H.V. Hande	To discuss about the reported declaration by the Chief Minister of Mysore that his Government would ignore the Centre's directive and go ahead with the construction of the Cauvery Projects.
15.	12th March 1970.	Thiru .M. Surendran, Thiru. A.A. Subbaraja, Thiru. S. Alargarswamy, Thiru. A.K. Subbiah and Thiru. N. Marudachalam.	To discuss about the situation created by the hunger strike of about 10,000 agriculturists in front of Government Office in Coimbatore, Tiruppur and Avinasi in Coimbatore district as a protest against the increase in the electricity charges levied for agricultural pump-sets.
16.	12th March 1970.	Thiru. N.S.V. Chithan	To discuss about the hunger strike staged by about 6,000 agriculturists before Government Offices at Coimbatore, Tiruppur and Avinasi as a protest against the increase in the electricity charges levied on agricultural pump-sets.
17.	13th March 1970.	Thiru. C. Govindarajan	To discuss about the decision taken by the Managing Committee of the Veterinary Assistant's Association to fast in front of the Secretariat, Government of Tamil Nadu, on 16th March 1970 for non-redressal of their grievances.
18.	20th March 1970.	Thiru. P. G. Karuthiruman.	To discuss about the arrest of Legislators, leading agriculturists and farmers numbering several hundreds for holding peaceful agitation to protest against the rise in agricultural electricity power tariff at Coimbatore district on 18th March 1970.

<i>Serial Number.</i> (1)	<i>Date.</i> (2)	<i>Name of the member.</i> (3)	<i>Subject - matter.</i> (4)
19.	Do.	Thiru. G. Bhuvarahan	To discuss about the arrest of about 500 persons in Coimbatore district, where the ryots were protesting peacefully against the unwarrented rise in the charges for the electricity supplied for agricultural purposes.
20.	Do.	Thiru. N.S.V. Chithan	To discuss about the alleged failure of the Government to avert the peaceful agitation staged by the agriculturists in Coimbatore district, against the enhanced power rates, and the arrest of about 5,000 picketers including a few Hon. Members of the House.
21.	Do.	Dr. H.V. Hande	To discuss about the decision of agriculturists in Coimbatore district to start an agitation in front of the Taluk Office and the consequent pormulgation of section 144 in several places in the district of Coimbatore.
22.	24th March 1970.	Thiru. T. Martin	To discuss about the non-acceptance of the Fourth Five-Year Plan by Tamil Nadu during the Chief Ministers' Conference at Delhi.
23.	24th March 1970	Thiru. K. Ramamoorthi	To discuss about the failure to take decision by the National Development Council about the Salem Steel Plant and the share of our State from the amount set apart under the haed 'Central Assistance for States', in the Fourth Five-Year Plan.
24.	26th March 1970.	Thiru. A.K. Subbiah and Thiru .S. Alagarswamy.	To discuss about the situation created by the strike of about 25,000 Dock labourers as a protest against the Police lathi-charge on them while they were peacefully agitating at the Harbour entrance on 23rd March 1970.

<i>Serial Number.</i> (1)	<i>Date.</i> (2)	<i>Name of the member.</i> (3)	<i>Subject - matter.</i> (4)
25.	Do.	Thiru. A. A. Subbaraja	To discuss about the decision taken by the land-owners of Thiruvarur, Thanjavur district, that they would not pay land revenue and stop raising 'Kuruvai' on the ground that they had not been consulted before the proposed enactment for lowering land ceiling and the consequences thereof.
26.	Do.	Thiru. T. Martin	To discuss about the dispute that had arisen between Tamil Nadu and Andhra Pradesh in regard to the sharing of irrigation waters from Araniyar Reservoir consequent to implementation of the Pataskar Award.
27.	1st April 1970	Thiru. N. Soundarapandian	To discuss about the non-payment of salary to the teachers employed in the Local Bodies and the other private Managements since March 1st and the consequent plight of the teachers and their families and the impact on the students, etc., in Radhapuram Panchayat area in Tirunelveli district.
28.	1st April 1970	Thiru. N.S.V. Chithan	To discuss about the death of 10 persons including 6 students due to the consumption of water from a public well on 28th March 1970 at Batlagundu in Madurai district.
29.	Do.	Thiru .V. Swaminathan and Thiru. R. Karuppiyah.	To discuss about the death of 8 persons and the admission of the 11 persons in the Hospital, consequent to their dining in a hotel in Poozaripatti village in Madurai district and the unrest prevalent among the villages.

<i>Serial Number.</i> (1)	<i>Date.</i> (2)	<i>Name of the member.</i> (3)	<i>Subject - matter.</i> (4)
30.	2nd April 1970.	Thiru. J. James.	To discuss about the dangerous condition of Thiru M.M. Ali, Secretary of the Kanya Spinning Mill Workers Union in Kanyakumari district, on the 5th day of the hunger strike undertaken by him demanding the Management of the Kanyakumari Co-operative Spinning Mill to implement the 4th stage Wage Scale awarded by the Labour Commission.
31.	2nd April 1970.	Thiru. C. Govindarajan and Thiru .A. Balasubramanian.	To discuss about the non-implementation of Wage Scale awarded by the Labour Commissioner in the Aralvai Mozhi Co-operative Spinning Mill in Kanyakumari district and the hunger strike undertaken by the leader Thiru M.M. Ali as a protest and the serious consequence thereof.
32.	4th April 1970.	Thirumathi. K.P. Janakiammal.	To discuss about the hunger strike by the sugarcane cultivates of Madurai district, since 2nd April 1970 in front of the Collector's office, Madurai as protest against the non-implementation of their demands by the management of the factory.
33.	6th April 1970.	Thiru. M. Bupathy, Thiru. V. Swaminathan and Thiru. R. Karuppiyah.	To discuss about the accident at the workspot in Solaiyur Dam in Coimbatore district on 30th March 1970, where a few workmen were buried alive and several injured.
34.	Do.	Thiru. C. Govindarajan	To discuss about the death of a Corporation workman at Triplicane in Madras on 3rd April 1970 while cleaning the underground drainage and also two other workmen who had fainted while cleaning underground drainage in the city.

### VII. STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES

During the period, 30 statements were made by the Hon. Ministers on their attention being called by the Members under rule 41 of the Assembly Rules to matters of urgent public importance, as detailed below:-

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	28th February, 1970.	Thiru. Kodavasal P. Krishnamoorthi.	Hon. Thiru. P.U. Shanmugam, Minister for Food and Commercial Taxes,	The de-control of foodgrains in all the districts except Thanjavur district on account of which the ryots in Thanjavur district apprehend that the mill owners would not come forward to procure paddy immediately resulting in the accumulation of stocks with the agriculturists and that they would not also get proper prices for the paddy and the necessity to take urgent steps to prevent this situation.
2.	28th February 1970.	Pulavar P. Ponnambalam,	Hon. Thiru O.P Raman, Minister for Electricity.	The necessity to expedite the programme of giving electricity connection to pump-sets in Alankulam, Tirumayam and Kulathur villages in Pudukottai, Tiruchirappalli district, by combining it with the programme of installation of street lights in that area.
3.	2nd March 1970.	Dr. H.V. Hande	Hon. Thiru . P.U. Shanmugam, Minister for Food and Commercial Taxes.	The hardship experienced by the agriculturists in Thanjavur in trnsporting their 50 percent levy paddy to Government godowns, due to lack of proper transport and the need to make necessary arrangements to collect the levy paddy from the field itself.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
4.	3rd March 1970.	Do.	Hon. Thiru. M. Karunanidhi, Chief Minister.	The great anxiety and worry in the minds of the people caused by the dangerous activities of the Naxalites in this State and the need to take immediate steps to stop such activities and infuse a sense of security among the general public of this State.
5.	4th March 1970.	Pulavar P. Ponnambalam.	Do.	The trouble caused by certain persons to the poor Harijan agriculturists in Kottur in Tirumayam Constituency and the need to give protection to them.
6.	6th March 1970.	Thiru. M.C. Balan and Thiru .R. Ponnappa Nadar.	Hon. Thiru. P.U. Shanmugam, Minister for Food and Commercial Taxes.	Scarcity of rice in the border taluks of Vilavankode, Kalkulam in Kanyakumari district even after de-control and the need to arrest the searing prices.
7.	9th March 1970.	Dr. H.V. Hande	Hon. Thiru. K. Vezhavendan, Minister for Labour,	The dispute between the employees and the management of the Dharangadhra Chemical Works. Limited, Sahupuram Arumuganeri and the immediate need to settle the same.
8.	12th March 1970.	Thiru. V.K. Kothandaraman,	Hon. Thiru. P.U. Shanmugam, Minister for Food and Commercial Taxes.	The removal of fair price shops and lifting of rice rationing and the consequences thereof.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
9.	13th March 1970	Thiru. P. Malaichamy,	Hon. Thiru..M. Karunanidhi, Chief Minister.	The incident at Kilayur, Melur taluk, on Pongal Day when certain persons indulged in cutting the flag raised by some D.M.K. members and their violence on the policei who intervened.
10.	14th March 1970.	Dr. H.V. Hande	Do.	The murder of Thiru. V.K. Kannappan, a Swatantra Party Councillor of Vellore Municipality on 28th December 1969 at Saidapet, Vellore, and the consequent feeling of insecurity among the residents of that area.
11.	17th March 1970	Do.	Do.	The attack made on a group of farmers of Madurai by a thousand strong crowd at Malleswaram, Bangalore on 31st January 1970.
12.	17th March 1970	Thiru. P. Malaichamy	Do.	The damage caused to the Tamil Nadu Tourist Bus recently in Mysore State and the necessity to give protection to the Tamilians in Mysore State.
13.	18th March 1970.	Thiru. A.A. Subbaraja.	Hon. Thiru. M. Karunanidhi, Chief Minister,	The appointment of the Commission by the Government of Andhra Pradesh to go into the question of merger of certain regions adjacent to that State including Hosur, Krishnagiri and Veppanapalli of Tamil Nadu with Andhra Pradesh.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
14.	Do.	Thiru .M. Abdul Gaffoor Sahib.	Hon. Thiru. M. Muthuswamy, Minister for Local Administration.	The non-appointment of Executive Officers to the newly constituted Town Panchayats for the last six months, particularly at Ambur.
15.	20th March 1970.	Thiru. G. Gomathisankara Dikshidar, Dr. H.V. Hande and Thiru. N.S.V. Chithan.	Hon. Thiru .S.J. Sadiq Pasha, Minister for Public Works.	The Nationalisation of bus routes of the State Transport Service in Madras City and the consequent inconvenience to the public.
16.	21st March 1970.	Thiru.. S. Ramachandran, Thiru G. Gomathisankara Dikshidar, Dr. H.V. Hande and Thiru. K. Ramamoorthy.	Hon. Thiru. O.P. Raman, Minister for Electricity.	The failure of the Electricity Board to implement the unanimous recommendations of the Electricity Wage Board and the decision taken by the various employees, Associations of the Board to resort to direct action by observing "Rights Day" (Urimai Nal), Mass casual leave, Strike ballot, etc. and the consequent inconvenience caused to the consumers of electricity in Tamil Nadu.
17.	26th March 1970.	Thiru. V.K. Kothandaraman.	Hon. Tmt.. Satyavani Muthu, Minister for Agriculture and Harijan Welfare.	The sudden closure of the free food distribution hostel, Thakkar Baba , Vidyalaya at Mambalam, on 21st February 1970 and the consequent hardship experienced by about 100 Harijan students, etc.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
18.	28th March 1970.	Thiru..M. Muthiah	Hon. Thiru. K.V. Subbiah, Minister for Religious Endowments.	The hardship experienced by the Harijans of the Muppulipatty village, Ottapidaram, Kovilpatti taluk, Tirunelveli district, as they have not been permitted by the Priests to draw water from the temple well while others have been permitted to do so.
19.	30th March 1970.	Thiru..A.A. Subbaraja.	Hon. Thiru. K.A. Mathialagan, Minister for Finance.	The need for waiving the collection of agricultural loans and for extending the period of re-payment of loans and for extending the period of repayment of loans in Ramanathapuram district due to the prevailing famine conditions there for the last two years.
20.	30th March 1970.	Thiru. P. Jayaraj	Hon. Thiru. S.J. Sadiq Pasha, Minister for Public Works.	The non-availability of Cauvery water for irrigation to about 15,000 acres east of Mayuram due to diversions, etc.
21.	1st April 1970.	Thiru. S. Duraiswamy, Thiru. M. Kannappan and Thiru. R. Manickavachagam.	Hon. Thiru. K.A. Mathialagan, Minister for Finance.	The insistence of the Government to pay back Government loans due for three years in a lumpsum including the previous two years wherein the Government loans have been waived due to the failure of monsoon in Coimbatore district.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
22.	1st April 1970.	Thiru. V.K. Kothandaraman, Thiru. L. Balaraman, Thiru. A.C. Narashimhan, Thiru. N. Varadarajan, Thiru. K.N. Kumaraswamy, Thiru .N. Marudachalam, Thiru. S. Kandasamy Gounder, Thiru. K.N. Swaminathan, Thiru K. Cheemaichamy, Thiru. A.A Subbaraja, Thiru. P.S. Danushkodi, Thiru. Kolathur Kothandam, Thiru. N. Duraipandian, and Thiru N. Soundarapandian.	Do.	The necessity to waive Government loans in North Arcot Madurai, Coimbatore, Tiruchirappalli, Ramanathapuram, Thanjavur, Chengleput and Tirunelveli districts due to failure of monsoons.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
23	1 <sup>st</sup> April 1970	Thiru.V.K.Kothandaraman	Hon.Thiru.K.A.Mathi yalagan, Minister for finance	Necessity to commence famine relief works in North Arcot and Coimbatore District due to the failure of the monsoon.
24.	4th April 1970.	Thiru. J. James	Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Health.	Admission of about 35 Medical College students of the Madras University, one month and 19 days after the reopening of the College due to the pendency of writ petitions in the High Court, and not permitting the students to sit for the examination to be held in April 1970 along with other students, by the University authorities though their fees had been remitted, etc.
25.	4th April 1970.	Thiru .Aladi Aruna	Hon. Thiru. K.A. Mathialagan, Minister for Finance.	The failure of monsoon in Alangulam Constituency in Tirunelveli district and the necessity to take immediate famine Relief measures in that area.
26.	6th April 1970.	Thiru. K. Cheemaichamy, Thiru .N. Varadarajan and Thiru. N. Soundarapandian.	Do.	The failure of monsoon and the need for commencing immediate famine relief works at Madurai, Ramanathapuram and Tirunelveli districts.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject-matter</i>
(1)	(2)	(3)	(4)	(5)
27.	6th April 1970.	Thiru. M.C. Balan and Thiru. J. James.	Hon. Thiru. K.A. Mathialagan, Minister for Finance.	The sufferings of about 156 fishermen in Colachel Nagar in Kanyakumari district whose huts have been destroyed by fire.
28.	6th April 1970.	Thiru. M.C. Balan and Thiru. K.M. Kathiravan.	Do.	The hardship caused to the agriculturists in Kanyakumari and Tiruvveli districts due to the collection of land revenue for four years together, while implementing the Ryotwari Act.
29.	6th April 1970.	Dr. H.V. Hande	Hon. Thiru .P.U. Shanmugam, Minister for Food and Commercial Taxes.	The alleged damage to the parts of the bottling plant at Madhavaram Milk Project and nonavailability of spare parts for immediate repair which has resulted in the milk being distributed in cans under unhygienic conditions.
30.	6th April 1970.	Thiru . E. Ramaswamy.	Hon. Thiru. S.J. Sadiq Pasha, Minister for Public Works.	The Need to provide alternative jobs to those workers who are likely to be out of job due to winding up of the work conected with the Parambikulam-Aliyar Project which is nearing completion.

### VIII. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES

During the period 8 statements were made by the Hon. Ministers under Rule 82 of the Assembly Rules, details of which are given below:-

<i>Serial Number.</i>	<i>Date on which statement was made.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)
1.	7th March 1970.	Hon. Thiru .M. Karunanidhi, Chief Minister.	The assignment of lands on the banks of the Cooum River at Mount Road Madras, in refutation of the issue raised by Thiru N.S.V. Chithan in the house on 6th March 1970.
2.	16th March 1970.	Hon. Thiru. K.A. Mathialagan, Minister for Finance.	Creation of "The Tamil Nadu Special Welfare Fund".
3.	Do.	Hon. Thiru .M. Muthuswamy, Minister for Local Administration.	Action taken by the Government on the President, Wallajah Panchayat Union, for alleged misappropriation of funds.
4.	Do.	Hon. Thiru .M. Karunanidhi, Chief Minister.	The strike by the livestock assistants for the redressal of their grievances.
5.	18th March 1970.	Hon. Thiru. K. A. Mathialagan, Minister for Finance.	Concessions given in the rate of Sales Tax, etc.
6.	26th March 1970.	Hon. Thiru .K. A. Mathialagan, Minister for Finance.	The "Tamil Puthandu Offer" of Tamil Nadu Raffle draw in April 1970.
7.	4th April 1970.	Hon. Thiru.M. Karunanidhi, Chief Minister.	Changes made in Agricultural Power Tariff.
8.	8th April 1970.	Do.	Guidelines drawn up for the admission of non-Hindus inside temples.

## IX. FINANCIAL BUSINESS

(i) The Budget for the year 1970-71 was presented to the Legislative Assembly by Hon. Thiru. K. A. Mathialagan, Minister for Finance, on 26th February 1970. The General Discussion on the Budget took place for seven days on 28th February, 2nd to 7th March 1970. The Hon. Minister for Finance replied to the debate on 7th, March 1970. The Tamil Nadu Appropriation (Vote on Account) Bill, which was introduced in the Assembly on 7th March 1970 was considered and passed on the 9th March 1970.

Voting on Demands for Grants lasted for 19 days, namely, 10th to 14th, 16th to 21st, 23rd to 26th, 30th and 31st March and 1st to 3rd April 1970.

Of the 1751 cut motions admitted, 208 cut motions were moved and they were either withdrawn or deemed to have been withdrawn.

The Appropriation Bill in regard to the Budget for 1970-71 was introduced in the Assembly on 3rd April 1970 and it was considered and passed on the 4th April 1970.

(ii) The Final Supplementary Statement of Expenditure for the year 1969-70 was presented to the Legislative Assembly by the Hon. Thiru. K. A. Mathialagan, Minister for Finance, on 25th March 1970 and it was discussed and voted on 28th March 1970.

The Appropriation Bill relating to the Final Supplementary Statement of Expenditure for the year 1969-70 was introduced in the Assembly on 28th March 1970 and it was considered and passed on 30th March 1970.

## X. LEGISLATIVE BUSINESS

During the period the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial Number.</i>	<i>Name of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing of.</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1970 (L.A. Bill No.4 of 1970.)	7th Marth 1970	9th March 1970.
2.	The Tamil Nadu Co-operative Land Development Banks (Amendment) Bill, 1970 (L.A. Bill No.5 of 1970.)	9th March 1970.	9th March 1970.

<i>Serial Number.</i>	<i>Name of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing of.</i>
(1)	(2)	(3)	(4)
3.	The Tamil Nadu Industrial Establishments (National and Festival Holidays) Amendment Bill, 1970 (L.A. Bill No.6 of 1970.)	21st March 1970.	6th April 1970.
4.	The Tamil Nadu Sales of Motor Spirit Taxation (Second Amendment) Bill, 1970 (L.A. Bill No.7 of 1970.)	23rd March 1970.	6th April 1970.
5.	The Tamil Nadu General Sales Tax (Second Amendment Bill, 1970 (L.A. Bill No.8 of 1970.)	28th March 1970.	6th April 1970.
6.	The Tamil Nadu Appropriation (No.2) Bill, 1970 (L.A. Bill No.9 of 1970.)	28th March 1970.	30th March 1970.
7.	The Tamil Nadu Panchayats (Amendment) Bill, 1970 (L.A. Bill No.10 of 1970.)	31st March 1970.	6th April 1970.
8.	The Tamil Nadu Land Reforms (Reduction of ceiling on Land) Bill, 1970 (L.A. Bill No.11 of 1970.)	31st March 1970.	8th and 9th April 1970.
9.	The Tamil Nadu Electricity Duty (Amendment) Bill, 1970 (L.A. Bill No.12 of 1970.)	3rd April 1970.	8th April 1970.
10.	The Tamil Nadu Appropriation (No.3) Bill, 1970 (L.A. Bill No.13 of 1970.)	3rd April 1970.	4th April 1970.

<i>Serial Number.</i>	<i>Name of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing of.</i>
(1)	(2)	(3)	(4)
11.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1970 (L.A. Bill No.14 of 1970.)	4th April 1970.	8th April 1970.
12	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1970 (L.A. Bill No.15 of 1970.)	4th April 1970.	8th April 1970.
13.	The Tamil Nadu Additional Sales Tax Bill, 1970 (L.A. Bill No.16 of 1970.)	8th April 1970.	8th April 1970.

## **XI. GOVERNMENT RESOLUTIONS**

(1) On 31st March 1970, Hon. Thiru. V. R. Nedunchezhiyan, Minister for Education and Health, moved the following resolution:-

"That this House recommends to the Legislative Council that they do nominated five members of the Council to associate with the Committee on Estimates of the House for the year 1970-71 and communicate to this House the names of members so nominated".

The resolution was put and carried.

(2) On 6th April 1970, the Hon. Thiru. S. J. Sadiq Pasha, Minister for Public Works, moved the following resolution in regard to the enhancement of rate of tax for mofussil route buses:-

"That the following draft of a rule to be issued by the State Government under sub-section (1) of section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931) amending Schedules II and III to the said Act, be approved as required by sub-section (3) of the said section'.

The resolution was put and carried.

(3) On the same day, Hon. Thiru. S. J. Sadiq Pasha, Minister for Public Works, moved the following resolution in regard to collection of additional tax from goods vehicles which carry more than the permit laden weight:-

"That the following draft of a rule to be issued by the State Government under sub-section (1) of section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931), amending Schedules II and III to the said Act, be approved as required by sub-section (3) of the said section".

## **XII. GOVERNMENT MOTIONS**

(1) On 9th March 1970, Hon. Thiru. V. R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That with reference to Rule 183 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1970-71".

The motion was put and carried.

(2) On the same day, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That with reference to Rule 221 (1) of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect thirteen Members to be Members of the House Committee for the financial year 1970-71."

The motion was put and carried.

(3) On 12th March 1970, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That with reference to Rule 164 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Estimates of the financial year 1970-71".

The motion was put and carried.

(4) On the same day, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That with reference to Rule 173 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Public Accounts Committee for the financial year 1970-71".

The motion was put and carried.

(5) ) On 6th April 1970, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That under Rule 21 (3) of the Legislative Assembly Rules, item "III-Government Resolution" and item (2) in "IV Government Motions" be taken up before item II Government Bills, and that the order of Bills in item II-Government Bills be refixed as follows:-

(1) The Tamil Nadu Industrial Establishments (National and Festival Holidays) Amendment Bill, 1970.

(2) The Tamil Nadu Sales of Motor Spirit Taxation (Second Amendment) Bill, 1970.

(3) The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1970.

(4) The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1970.

(5) The Tamil Nadu Additional Sales Tax Bill, 1970.

(6) The Tamil Nadu Electricity Duty (Amendment) Bill, 1970.

(7) The Tamil Nadu Panchayats (Amendment) Bill, 1970.

(8) The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1970.

(9) The Tamil Nadu Land Reforms (Reduction of Ceiling on Land) Bill, 1970.

The Motion was put and carried.

(6) On the same day, Hon. Thiru. O.P. Raman, Minister for Electricity, moved the following motion:-

"That the proposal of the State Government under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section as hundred crores of rupees, be approved".

The Motion was put and carried.

(7) On the same day, Hon. Thiru. S. Madhavan, Minister for Industries, moved that L.A. Bill No.10 of 1970 be taken up before the other Bills.

The Motion was put and carried.

(8) On 9th April 1970, Hon. Thiru. M. Karunanidhi, Chief Minister, moved that under Rule 22 of the Assembly Rules, the question hour be suspended and other items in the Agenda be taken up for consideration.

The motion was put and carried.

(9) On the same day, the Hon. Thiru Karunanidhi, Chief Minister, moved that Rule 23rd (1) of the Assembly Rules be suspended and that this House do transact Government Business today.

The motion was put and carried.

(10) On the same day, the Hon. Thiru. K. A. Mathialagan, Minister for Finance, moved the following motion:-

"That the concurrence of the Legislative Council be obtained for setting up a joint Committee of both the Houses consisting of 41 Members (30 Members from the Legislative Assembly and 11 Members from the Legislative Council) to advise the Minister for Finance in examining the nature and scope of deletion or modification of exemptions contained in the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 and that the following Members of this House be elected to serve on such a Joint Committee".

Hon. Chief Minister, Thiru. P.G. Karuthiruman, Thiru. G.Bhuvarahan, suggested the inclusion of certain Members in the above Committee. The suggestions were agreed to and the following motion as amended was adopted:-

"That the concurrence of the Legislative Council be obtained for setting up a Joint Committee of both the Houses consisting of 46 Members (35 Members from the Legislative Assembly and 11 Members from the Legislative Council to advise the of exemptions contained in the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 and that the following Members of this House be selected to serve on such a Joint Committee".

1. Hon. Thiru. K.A. Mathialagan (Minister Chairman).
2. Thiru. Ere. Elamvazhuthi.
3. Thiru. C. Krishnamurthi.
4. Thiru .T.P. Alagamuthu.
5. Thiru. P.S. Manian.
6. Thiru. V. Malaikanan.
7. Thiru. V. Aladi Aruna.
8. Thiru. M. Kannappan.
9. Thiru. R. N. Ranganathan.
10. Thiru. C. V. M. Annamalai.
11. Thiru. E.R. Krishnan.
12. Thiru. S. Arumugam.
13. Thiru. A.L. Subramaniam.
14. Thiru. P. Soundarapandian.
15. Thiru. M.C. Balan.
16. Thiru. J. Karunainathan.
17. Thiru .M. Chinnasamy.
18. Thiru. P.G. Karuthiruman.
19. Thiru .R. Ponnappa Nadar.
20. Thiru. S. Ramalingam.
21. Thiru. K. Ramamoorthi.
22. Thiru .N. Sankariah.
23. Thiru. S. Alagarsamy.
24. Thiru .R. Kanagasabai.

25. Thiru. Sowdi S. Sundara Bharathi.
26. Thiru .M. Surendran.
27. Thiru .K.R. Nallasivam.
28. Haji. M. M. Peer Mohammed.
29. Thiru. M. P. Sivagnanam.
30. Thiru. A.R. Subbiah Mudaliar.
31. Thiru. N. Kasiraman.
32. Thiru. K. Vinayakam.
33. Thiru. A. Senapathy.
34. Thiru .N. Kittappa.
35. Thiru. L. Ganesan.

The names of members of the Legislative Council are given in Appendix III.

(11) Hon. Thiru. V. R. Nedunchezhiayan, Minister for Education and Health moved the following motion under Rule 244 of the Tamil Nadu Legislative Assembly Rules on the 1st and 6th April 1970:-

"That sub-rule (3) of Rule 41 of the Tamil Nadu Legislative Assembly Rules, in so far as it requires that not more than two matters shall be raised under Rule 41 at the same sitting be suspended".

The motion was put and carried.

### **XIII. PRIVILEGE MATTERS**

(1) On 2nd March 1970, Hon. Speaker held that no breach of privilege was involved in the matter of privilege raised by Thiru. N.S.V. Chithan against the Hon. Minister for Finance in regard to the alleged leakage of Budget proposals.

(2) On 24th March 1970, Hon. Speaker held that no prima facie case of breach of privilege had been made out in the privilege issue raised by Thiru. N.S.V. Chithan in regard to the publication of certain portions of the proceedings of the Assembly of the 17th March 1970 in 'Malaimurasu' dated 18th March 1970.

(3) On 28th March 1970, Hon. Speaker announced to the House that Thiru P. Veluswamy, who had given notice of a matter of privilege issue on 24th March 1970 against the publication in 'Malaimurasu' dated 20th March 1970 of the statement of the Hon. Chief Minister in reply to the adjournment motion raised in connection with the agitation of the agriculturists in Coimbatore district, had not pressed the same and hence no further action was called for.

(4) On 30th March 1970, Hon. Speaker referred suo motu to the Committee of Privileges the statement of Thiru .K.R. Nallasivan in the House on 23rd March 1970 in regard to certain remarks stated to have been made by the Hon. Chief Minister in the House on the agitation by agriculturists in Coimbatore district.

(5) On the same day, Thiru. G.R. Edmund, Chairman, Committee of Privileges, presented the following Reports of the Committee:-

(i) The case in regard to the matter of privilege against the Hon. Member Thiru T. Martin. and

(ii) The case against the Hon. Member Thiru. A. Balasubramanyan and some other Members of the Assembly who participated in the walkout at the time of the Governor's Address on 25th January 1969.

(6) On the 6th April 1970, the Hon. Speaker referred to the privilege matter raised by Thiruvargal. A.A. Subbaraja, A. K. Subbiah, G. Bhuvarahan and M. Surendran on the alleged remarks reported to have been made by Thiru. S.S. Mariswamy, M.P. on the floor of the House (Rajya Sabha) on April 2, 1970 and reported in the Hindu and the Indian Express dated April 3, 1970, etc.

The Hon. Speaker stated that he would bring the matter to the notice of the Chairman of the Rajya Sabha.

(7) On the same day, Hon. Speaker withheld his consent to Thiru K, Ramamoorthy to raise a matter of privilege against the Hon. Minister for Finance in regard to the previous consultation with the Planning Commission on the Tamil Nadu Land Reforms (Reduction of Ceiling on Land) Bill, 1970.

(8) On the same day, Thiru. S. Agni Raju raised a matter of privilege against Thiru T. Martin in regard to his remarks on the invalid votes in the recent election to the Council of States.

On 8th April 1970, Hon. Speaker held that there was no breach of privilege involved.

(9) On the same day, Thiru. G. Bhuvarahan raised a matter of privilege against the Tamil Daily 'Navasakthi' for having published in its issue, dated 5th April 1970 certain expunged portions of the proceedings of the Assembly.

On 8th April 1970, Hon. Speaker referred the above matter to the Committee of Privileges under Rule 192 of the Assembly Rules.

(10) On 8th April 1970, Hon. Speaker announced to the House that Thiru M. Surendran had given notice of a matter of privilege in regard to a publication in 'Nathigam' dated 8th April 1970 and had requested that it be referred to the Committee of privileges.

Hon. Speaker also informed the House that it would be taken up at the next meeting of the Assembly.

(11) On 8th April 1970, the Hon. Speaker withheld his consent to Thiru. N.S.V. Chithan to raise a matter of privilege against the Hon. Thiru. S. Madhavan, Minister for Industries, in connection with the latter's statement in the House on 28th March 1970, in regard to purchase and sale of lands by private persons.

(12) On 8th April 1970, Hon. Speaker referred to the enquiry held on 5th April 1970 into the allegations made by Thiru. N.S.V. Chithan against the Hon. Minister for Industries, Thiru. S. Madhavan and stated that the charges levelled by Thiru. N.S.V. Chithan, were

totally baseless and stood repudiated by unimpeachable documentary evidence. The Hon. Speaker further stated that there was prima facie case of breach of privilege against Thiru N.S.V. Chithan and that he would leave the matter to the House to decide on the further action to be taken.

Thiru. N.S.V. Chithan stated that he did not press the charge against the Hon. Minister for Industries.

The Hon. Chief Minister moved that in view of the statement by the member further action in the matter might be dropped.

The motion was put and carried.

(13) On 8th April 1970 Hon, Speaker referred to the enquiry held on 5th April 1970 into the allegation made by the Member Thiru. R. Ramachandra Dorai against the Hon. Minister for Local Administration, Thiru. M. Muthuswamy and stated that all the charges levelled against the Hon. Minister stood disproved by oral and documentary evidence and that the Member had cast reflection and aspersion on the conduct of the Hon. Minister for Local Administration in his capacity as the Chairman of the Namakkal Government Arts College's Committee so as to affect his reputation and character.

Thiru E. R. Krishnan's motion that Thiru. R. Ramachandra Durai be suspended for a Session of the Assembly and Thiru. K. Vinayagam's motion to refer the matter to the Committee of Privileges were withdrawn after some discussion and the Hon. Chief Minister's motion to drop further action in the matter with administration of warning to the Member was adopted.

(14) On 9th April 1970, the Deputy Speaker referred to the matter of privilege against "Nathigam" daily, given notice of by Thiru N. Veeraswamy and reserved his ruling.

#### **XIV. CONSTITUTION OF COMMITTEES**

The following Committees were constituted for the year 1970-71:-

1. Business Advisory Committee
2. Committee on Rules,
3. Committee of Privileges
4. Committee of Subordinate Legislation,
5. House Committee,
6. Committee on Government Assurances
7. Committee on Public Accounts
8. Committee on Estimates

The names of the members of the Committee are given in Appendix I

The names of the association members of the Tamil Nadu Legislative Council to the Committee on Subordinate Legislation and Estimates Committee and the names of members selected to serve on the Committee on Public Accounts of the Legislative Assembly are given in Appendix II.

## XV. PRESENTATION OF REPORTS OF THE COMMITTEES

The following Reports were presented to the House on the dates noted against each:-

<i>Serial Number.</i>	<i>Report.</i>	<i>Date of presentation.</i>
1.	The Twelfth Report of the Committee on Estimates on Stationery and Printing Department.	16th March 1970.
2.	Thirteenth Report of the Committee on Estimates on Women's Welfare on the action taken by the Government on the recommendations of its report.	20th March 1970.
3.	The Fourteenth Report of the Committee on Estimates on the action taken by the Government on the recommendation of the Committee, contained in the Report on Madras Record Office (Now Tamil Nadu Archives).	21st March 1970.
4.	The Fifteenth Report of the Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the Report on the Directorate of Handlooms.	23rd March 1970.
5.	The Sixteenth Report of the Committee on Estimates on Forests.	Do.
6.	The Report of the Committee on Public Accounts on the accounts of the State of Tamil Nadu, 1966-67.	26th March 1970.
7.	The Fifth Report of the Committee on Government Assurances for the year 1969-70.	Do.
8.	The Seventeenth Report of the Committee on Estimates on "Irrigation".	30th March 1970.
9.	The Fifth and Sixth Reports of the Committee on Subordinate Legislation for the year 1969-70.	Do.
10.	Report of the Committee of Privileges on the case in regard to the matter of privilege against the Hon. Member Thiru T. Martin.	Do.

<i>Serial Number.</i>	<i>Report.</i>	<i>Date of presentation.</i>
11.	Report of the Committee of Privileges on the case against the Hon. Member Thiru A. Balasubramanyan and some other Members of the Assembly who participated in the walk-out at the time of the Governor's Address on 25th January 1969.	Do.
12.	Eighteenth Report of the Committee on Estimates on Tamil Nadu State Electricity Board.	31st March 1970.

### **XVI. ELECTION TO THE SENATE OF THE MADRAS UNIVERSITY**

The following 6 Members have been duly elected by the members of the Tamil Nadu Legislative Assembly on 13th February 1970 to serve as Members of the Senate of the Madras University:-

1. Thiru. K. M. Ramasamy Gounder.
2. Thiru. E.M. Natarajan.
3. Thiru. M. R. Kannan
4. Thiru. R. N. Ranganathan.
5. Thiru. K. Ramamoorthi.
6. Thiru. K. R. Gnanasambandan.

### **XVII. INDIRECT ELECTIONS - BIENNIAL ELECTION**

Rajya Sabha (Council of States).- The following Members were duly elected by the elected Members of the Tamil Nadu Legislative Assembly on 28th March 1970 to fill six seats in the Council of States on account of the retirement of six members by efflux of time:-

1. Thiru. A.K. A Abdul Samad.
2. Thiru. Anandan.
3. Thiru. S. S. Marisamy.
4. Thiru. S. S. Rajendran.
5. Thiru .T. K. Srinivasan.
6. Thiru. Kanchi Kalyanasundaram.

Tamil Nadu Legislative Council.-The following Members were duly elected by the Members of the Tamil Nadu Legislative Assembly on 20th March 1970 to fill seven seats in the Tamil Nadu Legislative Council on account of the retirement of seven members by efflux of time:-

1. Thiru. Arumugasami.
2. Thiru. M. Ethirajalu.
3. Thiru. C. P. Chitrarasu.
4. Thiru. N. V. Natarajan.
5. Thiru. A. R. Sundararajan.
6. Thiru. P. Narayanasami.
7. Thiru. A. Rajamanikam.

### **XVIII. STATEMENT UNDER RULE 81 OF THE ASSEMBLY RULES**

(1) On 17th March 1970, Thiru. P. G. Karuthiruman, Leader of the Opposition made a statement by way of personal explanation in regard to his earlier allegation made against the Hon. Minister for Co-operation.

(2) On 4th April 1970, Thiru. K. Ramamoorthy made a Statement by way of personal explanation in regard to his Membership in the Land Mortgage Bank, Tindivanam.

(3) On 8th April 1970, Thiru K. Vinayakam made a Statement by way of personal explanation correcting a declaration made by him in his Statement of Assets and Liabilities of Members placed on the Table of the House.

### **XIX. MISCELLANEOUS**

On 28th February 1970, Hon. Speaker announced to the House, that intimation has been received to the effect that Thiruvalargal P. K. Mookiah Thevar, Sowdi S. Sundara Bharathi, A.R. Perumal, V. Thavamani Thevar, S. Paramasivam, R. Rethina Thevar, S. Alagu Thevar will function under the leadership of Thiru P.K. Mookiah Thevar as Forward Bloc in the Assembly.

Hon. Speaker also announced that intimation has been received to the effect that Thiruvalargal R. Kanagasabai, G. Bhuvarahan, P. Venkatachala Thevar, A. Senapathy, T. Theerthagiri Gounder, N. Theerthagiri will function as a separate party in the Assembly under the leadership of Thiru G. Bhuvarahan.

On 11th March 1970, Hon. Speaker announced to the House that the following Members have intimated that they have joined the Congress Party under the Leadership of Thiru G. Bhuvarahan:-

Thiru. S. Sivasubramanian.  
Thiru.P. Jayaraj.

### **XX. RETURN OF ASSETS OF MEMBERS**

During the period, the Return of Assets of 33 Members, Deputy Speaker and a Minister, for the period ending 31st March 1967, 1968 and 1969 were placed on the Table of the House in batches, on 28th February and 8th April 1970.

Papers placed on the Table of the House.-During the period, under review, 175 papers were laid on the Table of the House, details of which are given below:-

A. Statutory Rules and Orders	..	..	..	..	63
B. Reports, Notifications and Other Papers	..	..	..	112	
					-----
					175
					-----

C.D. NATARAJAN,  
*Secretary*

**APPENDIX I****BUSINESS ADVISORY COMMITTEE  
(Constituted on 2nd April 1970)**

1. Govindan, Hon. Pulavar K. (Chairman)
2. Karunanidhi, Hon. Thiru M.
3. Mathialagan, Hon. Thiru K.A.
4. Nedunchezhiyan, Hon. Thiru V.R.
5. Edmund, Thiru G. R.
6. Karuthiruman, Thiru P.G.
7. Alagamuthu, Thiru T.P.
8. Balasubramaniyan, Thiru A.
9. Bhuvarahan, Thiru K.
10. Cheemaichamy, Thiru K.
11. Marimuthu, Thiru A.R.
12. Mookiah Thevar, Thiru P.K.
13. Nallasivan, Thiru K.R.
14. Peer Mohamed, Haji M.M.
15. Sivagnanam, Thiru M.P.
16. Subbiah, Thiru A.K.
17. Vinayakam, Thiru K.

**COMMITTEE ON RULES**  
**(Constituted on 2nd April 1970)**

1. Govindan, Hon. Pulavar K. (Chairman).
2. Karunanidhi, Hon. Thiru M.
3. Nedunchezhiyan, Hon. Thiru V.B.
4. Madhavan, Hon. Thiru S.
5. Edmund, Thiru G. R.
6. Aladi Aruna, Thiru V.
7. Balan, Thiru M.C.
8. Cheemaichamy, Thiru K
9. Chithan, Thiru N.S.V.
10. Kothandaraman, Thiru V.K.
11. Manian, Thiru P.S.
12. Marimuthu, Thiru A.R.
13. Palanivel Rajan, Thiru.
14. Ramamoorthi, Thiru K.
15. Senapathy, Thiru A.
16. Seenivasan, Thiru P.
17. Subbiah, Thiru A.K.

**COMMITTEE OF PRIVILEGES**  
**(Consituted on 30th March 1970)**

1. Edmund, Thiru G.R. (Chairman).
2. Nedunchezhiyan, Hon. Thiru V. R.
3. Karuthiruman, Thiru P. G.
4. Balasubramanyan, Thiru A.
5. Durairaj, Thiru S. M.
6. Kanagasabai, Thiru R.
7. Kandasamy Gounder, Thiru S.
8. Kolathur Kothandan, Thiru.
9. Malaichamy, Thiru P.
10. Marimuthu, Thiru A. R.
11. Muthulingam, Thiru S.
12. Ponnappa Nadar, Thiru R.
13. Ramachandran, Thiru S.
14. Ramalingam, Thiru S.
15. Sarathy, Thiru M. P.
16. Soundarapandian, Thiru P.
17. Veeramani, Thiru C.

**COMMITTEE ON SUBORDINATE LEGISLATION**  
**(Constituted on 2nd April 1970)**

1. Edmund, Thiru G. R. (Chairman).
2. Bupathy, Thiru M.
3. Elamvazhuthi, Thiru Ere.
4. Ganesan, Thiru L.
5. Govindan, Thiru K.R.
6. James, Thiru J.
7. Munusamy, Gingee, V.
8. Natarajan, Thiru E. M.
9. Sivaperumal, Thiru K. N.
10. Sundara Bharathi, Thiru Sowdi, S.
11. Theerthagiri Gounder, Thiru T.
12. Veluchamy, Thiru P.

**HOUSE COMMITTEE**  
**(Constituted on 31st March 1970)**

1. Edmund, Thiru G.R. (Chairman).
2. Anandan, Thiru M.
3. Danushkodi, Thiru P. S.
4. Dharmalingam, Thiru N.
5. Gomathisankara Dikshidar, Thiru G.
6. Govindarajan, Thiru A.
7. Ilanchezhiyan, Thiru V. S.
8. Kannappan, Thiru M.
9. Krishnamoorthi, Thiru M.
10. Mani, Thiru K.B.S.
11. Marudachalam, Thiru N.
12. Natarajan, Thiru M.K.D.
13. Paramasivam, Thiru S.
14. Peer Mohammed, Haji M.M.
15. Rajangam, Thiru N.
16. Surendran. Thiru M.
17. Thambi Naicker, Thiru P.
18. Theerthagiri Gounder, Thiru T.

**COMMITTEE ON GOVERNMENT ASSURANCES**  
**(Constituted on 3rd April 1970)**

1. Vinayakam, Thiru K. (Chairman).
2. Abdul Gaffoor Sahib, Thiru M.
3. Balakrishnan, Thiru A.G.
4. Janakiammal, Thirumathi, K. P.
5. Jayaraj, Thiru P.
6. Kothandaramiah, Thiru K.S.
7. Malaikannan, Thiru V.
8. Mani, Thiru K. B. S.
9. Marimuthu, Thiru M.
10. Metha, Thiru M.
11. Murugaiyan, Thiru S.
12. Rajangam, Thiru M.

**COMMITTEE ON PUBLIC ACCOUNTS**  
**(Constituted on 28th March 1970)**

1. Karuthiruman, Thiru P. G. (Chairman).
2. Mathialagan, Hon. Thiru K. A. (Ex-officio).
3. Ranganathan, Thiru R. N. (Ex-Officio).
4. Alagamuthu, Thiru T.P.
5. Duraiswamy, Thiru S.
6. Gopal, Thiru M.
7. Govindarajan, Thiru M.C.
8. Jayaraman, Thiru K.
9. Krishnan, Thiru N.
10. Nallaswamy, Thiru T. M.
11. Ramachandran, Thiru K. N.
12. Sankariah, Thiru N.
13. Shanmugam, Thiru M.
14. Subbiah, Thiru A. K.
15. Subramanian, Thiru A.L.
16. Surendran, Thiru M.
17. Theerthagiri Gounder, Thiru T.

**COMMITTEE ON ESTIMATES  
(Constituted on 31st March 1970)**

1. Ranganathan, Thiru R. N. (Chairman).
2. Mathialagan, Hon. Thiru K. A. (Ex-officio).
3. Karuthiruman, Thiru P.G. (Ex-Officio).
4. Alagamuthu, Thiru T. P.
5. Annamalai, Thiru V. D.
6. Govindarajan, Thiru C. (Nellikuppam).
7. Kandaswamy Gounder, Thiru S.
8. Kandaswamy Padayachi, Thiru M.
9. Kathiravan, Thiru K. M.
10. Kittappa, Thiru N.
11. Kumaraswamy, Thiru K.N.
12. Kuppammal, Thirumathi S.
13. Murugesan, Thiru K.
14. Palaniammal, Thirumathi V. P.
15. Rasu, Thiru J.S.
16. Sivasubramanian, Thiru S.
17. Subbaraja, Thiru A. A.
18. Subramania Gounder, Thiru M.

**APPENDIX II****LIST OF NAMES OF MEMBERS OF THE LEGISLATIVE COUNCIL WHO HAVE BEEN NOMINATED TO ASSOCIATE WITH THE COMMITTEE ON ESTIMATES AND COMMITTEE ON SUBORDINATE LEGISLATION FOR 1970-71****COMMITTEE ON ESTIMATES**

1. Thiru K. S. Mani.
2. Thiru S. Raghavanandam.
3. Thiru C. V. Rajagopal.
4. Thiru K. Rajaram.
5. Thiru T. K. Subbiah.

**COMMITTEE ON SUBORDINATE LEGISLATION**

1. Thiru T. K. Ponnuruvelu.
2. Thiru A. P. Janardhanam.
3. Thiru A. R. Damodaran.
4. Thiru S. V. Lakshmanan.
5. Thiru M. Ethirajalu.

**NAMES OF MEMBERS WHO HAVE BEEN SELECTED TO SERVE ON THE COMMITTEE ON PUBLIC ACCOUNTS OF THE LEGISLATIVE ASSEMBLY FOR THE YEAR 1970-71****COMMITTEE ON PUBLIC ACCOUNTS**

1. Thiru S. A. Rajamanickam.
2. Thiru G. Swaminathan.
3. Thiru K. Arivazhagan.
4. Thiru A. Ponnappa Naidu.
5. Thiru M. Aiyaswamy.

**APPENDIX III**

**THE JOINT COMMITTEE APPOINTED TO ADVISE THE HON. MINISTER FOR  
FINANCE IN EXAMINING THE NATURE AND SCOPE OF DELETION OR  
MODIFICATION OF EXEMPTIONS CONTAINED IN THE TAMIL NADU LAND  
REFORMS (FIXATION OF CEILING ON LAND) ACT, 1961.**

**MEMBERS OF COUNCIL**

Thiru A. R. Damodaran.

Thiru S. Jayarama Reddiar.

Thiru R. Krishnaswamy Naidu.

Thiru K. S. Mani.

Thiru P. T. Muthu.

Thiru S. Muthu.

Thiru K. Rajaram.

Thiru M. Sankaralingam.

Thiru T. K. Subbiah.

Thiru G. Swaminathan.

Thiru P. Thirugnanasambandam.

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